

NOTICE

In partial modification to the Judicial Assignment of the High Court of Bombay, at the Principal seat at Bombay, which has come into effect from 20th August 2018, (partially modified on 27th August 2018) it is hereby notified for the Advocates and parties appearing in person that **the Honourable the Acting Chief Justice is pleased to approve following partial modification with effect from **Monday, 17th September 2018:****

<p>The Hon'ble Shri. Justice S. S. KEMKAR AND The Hon'ble Shri. Justice SARANG V. KOTWAL (Court Room No.21)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- (A) All Civil Writ Petitions for admission, hearing and order matters therein:- I) relating to the Municipal Council, Zilla Parishad, Nagar Panchayats and Gram Panchayat including Election matters and Caste Scrutiny matters pertaining to Elections (excluding Labour/ Service matters) and the matters relating to M.R.T.P. concerning above mentioned areas. ii) Relating to Maharashtra Regional Town Planning Act other than those assigned to Court No.1.</p> <p>(B) All civil writ petitions and Public Interest Litigations relating to Environmental issues except writ petitions assigned to Court No.3.</p> <p>(C) All Civil Writ Petitions and Public Interest Litigations relating to Education.</p> <p>(D) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto (excluding Service matters of non teaching staff).</p> <p>(E) Civil Writ Petitions and Public Interest Litigation of even years not assigned to Other Courts.</p> <p style="text-align: center;">AND ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- (A) All Civil Writ Petitions for admission, hearing and order matters therein:- i) Relating to Maharashtra Regional Town Planning Act other than those assigned to Court No.1.</p>
--	---

	<p>(B) All civil writ petitions and Public Interest Litigations relating to Environmental issues except writ petitions assigned to Court No.3.</p> <p>(C) All Civil Writ Petitions and Public Interest Litigations relating to Education.</p> <p>(D) Civil Writ Petitions relating to Educational Institutions (by or against), including Caste Scrutiny Matters relating thereto (excluding Service matters of non teaching staff).</p> <p>(E) Civil Writ Petitions and Public Interest Litigation of even years not assigned to Other Courts.</p>
<p>The Hon'ble Shri. Justice R.M. SAVANT AND The Hon'ble Shri. Justice M.S. KARNIK (Court Room No.3)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>All Civil Writ Petitions for admission, hearing and order matters therein :</p> <p>A) Relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Pachayats etc.) including caste claims relating thereto except those assigned to Court No.5.</p> <p>B) Relating to APMC Act including Election matters and Caste Scrutiny matters pertaining to Elections.</p> <p>C) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.</p> <p>D) All Civil Writ Petitions and Public Interest Litigations of Odd years not assigned to other Courts.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>All Civil Writ Petitions for admission, hearing and order matters therein :</p> <p>A) Relating to Labour and Service (including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Pachayats etc.) including caste claims relating thereto except those assigned to Court No.5.</p> <p>B) Relating to APMC Act including Election matters and Caste Scrutiny matters pertaining to Elections.</p> <p>C) Civil Writ Petitions relating to Judicial Officers and Candidates for the post of Judicial Officers.</p> <p>D) All Civil Writ Petitions and Public Interest Litigations of Odd years not assigned to other Courts.</p>

<p>The Hon'ble Shri Justice A.A. SAYED AND The Hon'ble Shri Justice K.K. SONAWANE</p> <p>(Court Room No.28)</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>Civil Writ Petitions for admission, hearing and order matters therein:- A) relating to Land acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. B) relating to resettlement of project affected persons, C) Relating to Caste scrutiny committee cases not assigned to other Courts. D) All Family Court Appeals. E) All Civil References. F) Contempt Appeals.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>Civil Writ Petitions for admission, hearing and order matters therein:- A) relating to Land acquisition Act, 1894 and all other matters relating to acquisition and requisition of properties. B) relating to resettlement of project affected persons, C) Relating to Caste scrutiny committee cases not assigned to other Courts. D) All Civil References. E) Contempt Appeals. F) All Criminal Contempt Petitions.</p>
<p>The Hon'ble Shri Justice S.J. KATHAWALLA.</p> <p>(Court Room No.20)</p> <p>Commercial Division</p>	<p style="text-align: center;">APPELLATE SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- A) All Arbitration Matters.</p> <p style="text-align: center;">AND</p> <p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :- A) All Arbitration matters under section 9 of the Arbitration and Conciliation Act. B) All Arbitration matters under section 11 of the Arbitration and Conciliation Act except those assigned to Court No.14 and Court No.16. C) All suits from the year 2016 onwards. D) Application under sections 4 and 5 of Courts Fees Act. E) All Intellectual Property Matters.</p>

<p>The Hon'ble Shri Justice S. C. GUPTE</p> <p>(Court Room No.16 B)</p> <p>Commercial Division</p>	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>(A) Arbitration matters u/s 34 of Arbitration and Conciliation Act from the year 2016 onwards.</p> <p>(B) All suits from the year 2012 to 2015.</p>
<p>The Hon'ble Shri. Justice K. R. SHRIRAM</p> <p>(Court Room No.16A)</p> <p>Commercial Division</p>	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>A) Company Petitions and Applications (Company matters including Appeals against orders of Company Law Board).</p> <p>B) Official Liquidator's reports (not assigned to any Other Court), misfeasance summons, complaints under the Companies Act.</p> <p>C) Appeals under the Companies Act, except part-heard matters of Other Courts.</p> <p>D) All Insolvency matters.</p> <p>E) All suit up to the year 2011.</p> <p>F) Arbitration Applications under Section 11 of the Arbitration and Conciliation Act, of the year 2017.</p>
<p>The Hon'ble Shri Justice A. K. MENON</p> <p>(Court Room No.19)</p> <p>Commercial Division</p>	<p style="text-align: center;">ORIGINAL SIDE MATTERS</p> <p>For admission, hearing and order matters therein :-</p> <p>A) Admiralty Suits.</p> <p>B) Arbitration Matters under section 34 of Arbitration and Conciliation Act till the year 2015.</p> <p>C) Civil Writ Petitions not assigned to Other Courts.</p> <p>D) Summary Suits and Undefended Suits.</p> <p>E) Trust Petitions.</p> <p>F) Matters pertaining to Land Acquisition.</p> <p>G) Civil work not assigned to Other Courts.</p> <p>H) Arbitration Matters not assigned to Other Courts.</p>

Note

A) The urgent mentioning and placing of matters pertaining to the Division Bench presided over by **Hon'ble Shri. Justice S.C. Dharmadhikari** is allowed before the Division Bench presided over by **Hon'ble Shri Justice Ranjit More**.

B) The urgent mentioning and placing of matters pertaining to the Court presided over by **Hon'ble Shri. Justice S. C. Gupte** is allowed before the Court presided over by **Hon'ble Shri Justice K.R. Shriram** and vice versa.

C) The urgent mentioning and placing of matters pertaining to the Court presided over by **Hon'ble Shri. Justice G. S. Patel** is allowed before the Court presided over by **Hon'ble Shri Justice A. K. Menon**.

Date : 14th September 2018

Sd/-
(A. M. Chandekar)
Prothonotary & Senior Master,
High Court, Original Side,
Bombay.

Sd/-
(Ajit N. Mare)
Registrar (Judl-I)
High Court, Appellate Side,
Bombay.